GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA

UNSTARRED QUESTION NO. 2757 TO BE ANSWERED ON 2^{ND} AUGUST, 2016

COMPUTERISATION OF TPDS

2757. SHRI YOGI ADITYA NATH:

SHRI RAHUL SHEWALE:

SHRI KONDA VISHWESHWAR REDDY:

SHRI BHARTRUHARI MAHTAB:

SHRI RAMESH CHANDER KAUSHIK:

SHRI SUSHIL KUMAR SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the aims, targets, objectives and present implementation status of the 'End to End Computerisation of TPDS Operations' scheme being implemented by the Government in the country indicating the extent to which the beneficiary data and cards have been digitised, State-wise;
- (b) the details of the funds provided by the Union Government to the State Governments under the cost sharing pattern of the said scheme so far, State/UT-wise;
- (c) whether the Government has received complaints of irregularities/corruption in implementation of the said scheme in the country, if so, the details thereof and the reasons therefor along with the action taken/being taken by the Government on such complaints so far, State/UT-wise; and
- (d) the other steps taken by the Government to ensure transparency and check leakages in TPDS system?

ANSWER

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a): Government has approved Component-I of Plan Scheme 'End-to-end Computerisation of TPDS Operations' during the 12th Five Year Plan (2012-17) with the aim & objectives to improve the efficiency of the current system and to address various challenges such as leakages and diversion of foodgrains etc. Component-I of the scheme comprises activities, namely, digitisation of ration card/beneficiary and other databases. The digitization of beneficiary database will help in weeding out the bogus ration cards and better targeting of subsidies. A statement showing the number of ration cards digitised in the country (State wise) is given at Annex-I.

- (b): The scheme is being implemented in all States/UTs on cost sharing basis at a total cost of Rs. 884.07 crore, out of which Government of India's share is Rs. 489.37 crore and States/UTs share is Rs. 394.70 crore. The cost sharing between Centre and States is 90:10 basis for North-Eastern States, whereas for other States/UTs costs sharing is on 50:50 basis. A statement showing the Central share of funds released to States/UTs so far is given at Annex-II.
- (c): Government has not received any complaints of irregularities/corruption in implementation of the End-to-end Computerisation scheme.
- (d): Central Govt. has also asked States/UTs to opt for any of the two models of Direct Benefit Transfer i.e. Cash transfer of food subsidy into the bank account of beneficiaries or Fair Price Shop (FPS) automation, which involves installation of Point of Sale (PoS) device at FPS, for authentication of beneficiaries and electronic capturing of transactions.

ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NUMBER 2757 DUE FOR ANSWER ON 02.08.2016

	Status of End-to-End Computerization of TPDS Operations								
Sl.	States/UTs	Digitization of Ration Cards	Aadhaar Seeding in RCs	Online Allocation of Foodgrains	Computerization of Supply-chain Management	Transparency Portal	Online Grievance Redressal	Toll Free Helpline Numbers	Operational ePoS
1	Andaman & Nicobar	100%	33%	S.Andaman	-	Yes	Yes	Yes	3
2	Andhra Pradesh	100%	100%	Implemented	Implemented	Yes	Yes	Yes	28,942
3	Arunachal Pradesh	100%	1.57%	-	-	Yes	-	Yes	0
4	Assam	100%	-	Implemented	-	Yes	Yes	Yes	0
5	Bihar	100%	0.06%	Implemented	Implemented	Yes	Yes	Yes	0
6	Chandigarh	100%	95%	NA	NA	Yes	Yes	Yes	DBT (Cash)
7	Chhattisgarh	100%	100%	Implemented	Implemented	Yes	Yes	Yes	11,828
8	Dadra & Nagar Haveli	100%	78%	-	-	Yes	Yes	Yes	
9	Daman & Diu	100%	90%	Implemented	Partial	Yes	Yes	Yes	51
10	Delhi	100%	100%	Implemented	Implemented	Yes	Yes	Yes	34
11	Goa	100%	95%	Implemented	Implemented	Yes	Yes	Yes	0
12	Gujarat	100%	77%	Implemented	Implemented	Yes	Yes	Yes	17,000
13	Haryana	100%	88%	Implemented	-	Yes	Yes	Yes	20
14	Himachal Pradesh	100%	95%	-	Implemented	Yes	Yes	Yes	0
15	Jammu and Kashmir	100%	62%	Up to TSOs	-	Yes	-	Yes	0
16	Jharkhand	100%	92%	Implemented	Implemented	Yes	Yes	Yes	2,198
17	Karnataka	100%	92%	Implemented	Implemented	Yes	-	Yes	3,877
18	Kerala	100%	95%	-	-	Yes	Yes	Yes	0
19	Lakshadweep	100%	97%	-	NA	Yes	Yes	Yes	0
20	Madhya Pradesh	100%	70%	Implemented	Implemented	Yes	Yes	Yes	22,401
21	Maharashtra	100%	87%	Implemented	-	Yes	Yes	Yes	93
22	Manipur	100%	0.37%	Partial	-	Yes	Yes	Yes	0
23	Meghalaya	100%	-	-	-	Yes	Yes	Yes	0
24	Mizoram	100%	0.39%	-	-	Yes	Yes	Yes	0
25	Nagaland	100%	0.41%	-	-	Yes	Yes	Yes	0
26	Odisha	100%	68%	Implemented	Implemented	Yes	Yes	Yes	32
27	Puducherry	100%	95%	NA	NA	Yes	Yes	Yes	DBT (Cash)
28	Punjab	100%	95%	Implemented	-	Yes	Yes	-	0
29	Rajasthan	100%	100%	-	-	Yes	Yes	Yes	24,647
30	Sikkim	100%	68%	Implemented	-	Yes	Yes	Yes	20
31	Tamil Nadu	100%	18%	Implemented	Implemented	Yes	Yes	Yes	12,297
32	Telangana	100%	100%	Implemented	Implemented	Yes	Yes	Yes	1,622
33	Tripura	100%	91%	Implemented	Implemented	Yes	-	Yes	25
34	Uttar Pradesh	100%	47.89%	Implemented	-	Yes	Yes	Yes	6
35	Uttarakhand	100%	66%	Implemented	-	Yes	Yes	Yes	8
36	West Bengal	100%	57%	Implemented	Implemented	Yes	Yes	Yes	0
		100%	60.83%	25*	15	36	32	35	1,25,104

^{*} States/UTs with partially implementation of Online Allocation (A&N, J&K, and Manipur) are also counted in summary

ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NUMBER 2757 DUE FOR ANSWER ON 02.08.2016

S. No.	State/UT	Funds released			
		(In Rs. Crore)			
1.	Andhra Pradesh	26.61			
2.	Arunachal Pradesh	7.11			
3.	Assam	19.73			
4.	Bihar	17.89			
5.	Chhattisgarh	3.35			
6.	Goa	2.81			
7.	Himachal Pradesh	4.24			
8.	Jammu & Kashmir	6.11			
9.	Kerala	7.30			
10.	Jharkhand	9.47			
11.	Lakshadweep*	1.40*			
12.	Madhya Pradesh	26.01			
13.	Maharashtra	20.92			
14.	Manipur	4.24			
15.	Meghalaya	5.51			
16.	Mizoram	4.91			
17.	Nagaland	5.53			
18.	Odisha	16.62			
19.	Punjab	7.79			
20	Puducherry	1.40			
21.	Rajasthan	13.89			
22.	Tamil Nadu	17.75			
23	Telengana	4.29			
24.	Tripura	8.77			
25.	Uttar Pradesh	48.83			
26.	Uttarakhand	5.24			
27.	West Bengal	22.75			
28.	Daman & Diu	0.74			
29	Dadar & Nagar Haveli	0.76			
30.	NCT of Delhi	0.12			
	Total	322.09			

^{*} The funds released in 2013-14 could not be utilized by Lakshadweep Admin. On the request of UT Admin., fresh sanction was issued in 2014-15.